General Circular No. 06/2019

## F.No.01/22/2013-CL-V GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

5<sup>th</sup> Floor, 'A' Wing Shastri Bhawan, Dr. R.P. Road, New Delhi

Dated: 13.05.2019

To

All Regional Directors, All Registrars of Companies, All Stakeholders.

Subject: Clarification for form ADT-1 filed through GNL-2 under the Companies Act, 2013- reg.

Sir/Madam,

In continuation of General Circular No. 09/2014 dated 25.04.2014, the Ministry of Corporate Affairs has received representation from stakeholders seeking relaxation of fee for filing e-form no.ADT-1, particularly form ADT-1 filed through GNL-2 during the period from 01.04.2014 to 20.10.2014 for appointment of Auditor for the period from 01.04.2014 to 31.03.2019 due to non-availability of e-form ADT-1 during the said period.

- 2. Accordingly, the matter has been examined and it is hereby clarified that companies which had filed Form no. ADT-1 through GNL-2 as an attachment (by selecting 'others') during the period from 01.04.2014 to 20.10.2014 may file eform no.ADT-1 for appointment of Auditor for the period upto 31.03.2019 without fee, till 15.06.2019 (since fee had been paid for filing GNL-2 for the same purpose) and thereafter fee and additional fee shall be applicable as per Companies (Registration of Office and Fees) Rules, 2014.
- 3.Stakeholders are advised to avail this one time opportunity and file ADT-1 without fee as stated above, well in time and adhere to the time lines as specified above.
- 4. This issues with approval of the competent authority.

Yours faithfully

(KMS Narayanan) Assistant Director (Policy)

Ph: 23387263

## Copy forwarded for information and necessary action to:-

1. E-Governance Section and 2. Guard File.